

(c) by when the due assistance would be released?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) and (b) Yes, Central Government's share in respect of Centrally Sponsored Scheme of Pre-Matric Scholarship for OBC students could not be released to the State Government of Odisha in 2015-16 due to receipt of incomplete proposal and non-receipt of Utilization Certificate (UC) within stipulated time. Proposal from the State Government of Odisha for the year 2015-16 was received in this Ministry in the month of August, 2015. The proposal was found deficient in documentation and the same was conveyed to the State Government in the month of November, 2015 followed by reminders in the month of February and March, 2016. The complete UC for the previous years was made available by the State Government on 16.9.2016.

Since the requisite documents were not received during the year 2015-16, funds could not be released. However, on receipt of complete proposals during 2016-17 and 2017-18, ₹ 426.75 lakh and ₹ 203.00 lakh have been released respectively to the State Government of Odisha. Under the Centrally Sponsored Scheme of Pre-Matric Scholarship for OBC students, funds are released to the States/UTs on receipt of proposal in prescribed format along with Utilization Certificate of the previous years. The Scheme guidelines does not cover arrears of previous year and hence the grant for 2015-16 could not be released in 2016-17.

(c) Pre-Matric Scholarship for OBC students is a funds-limited scheme. The Government of India provides funds to States/UTs based on their total population since authentic OBC population data is not available as of now. Since 2008-09, National Allocation (NA) under the scheme is being conveyed to the States/UTs having OBC population, at the beginning of each financial year in proportion to their total population as per the Census and the States/UTs are requested to send their proposals within the NA. There is no provision of carry forward the demand of the States/UTs under the scheme, therefore, funds for the year 2015-16 will not be released to the State.

Violation of human rights of elderly people

*189. DR. PRABHAKAR KORE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the human rights of elderly people are increasingly being violated because of popularity of nuclear and small families, lack of intergenerational interaction and non-existence of an inclusive social Security system;

(b) if so, the details of violation of human rights of elderly people in the country, urban and rural area-wise; and

(c) the details of the steps taken by Government to protect the rights of elderly people in the country?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) and (b) The Government is aware that the human right of elderly people are increasingly being violated but there is no authentic data that the violation is due to increase of nuclear and small families, lack of intergenerational interaction. State/UT-wise cases registered for crimes against senior citizens during 2014-2016 as maintained by National Crime Records Bureau is given in the Statement-I (*See below*).

(c) The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 was enacted on 31st December, 2007 provides for:—

- (i) Maintenance of Parents/senior citizens by children/relatives made obligatory and justiciable through Tribunals
- (ii) Revocation through the tribunal, of transfer of property made by senior citizens on condition of receiving maintenance from the transferee and in case of failure by the transferee to provide maintenance
- (iii) Penal provision for abandonment of senior citizens
- (iv) Under Section 19 (1) of the Act, Establishment of Old Age Homes for Indigent Senior Citizens in each district
- (v) Protection of life and property of senior citizens
- (vi) Adequate medical facilities for Senior Citizens

Certain provisions of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 are being amended into, including review of the prescribed ceiling of maintenance allowance.

As per the information received from the State Governments, Maintenance Tribunals and Appellate Tribunals have been set up under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007. The details are given in the Statement-II (*See below*). The number of cases taken up and settled in the Tribunals and Appellate Tribunals is given in the Statement-III (*See below*).

The National Crime Records Bureau data on State/UT-wise cases registered,

cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under crimes against senior Citizens during 2014-2016 is given in the Statement-IV (*See below*).

Ministry of Social Justice and Empowerment has Supported NGOs for operating few helplines for senior citizens under the scheme of Integrated Programme for Older Persons (IPOP). Details of the calls received and action taken by these helplines are given in the Statement-V (*See below*). Some States have also set up their own helplines for senior citizens.

The National Human Rights Commission has constituted a Core Group for better protection of Elderly People. The recommendations of the Core Group were examined and being considered to be suitably incorporate in the existing MWPS Act, 2007. The recommendations are as follow:-

- Common minimum standards for old age homes and services for old age homes,
- Construction of old age homes in all districts
- Monitoring mechanism of functioning of old age home.

The Ministry of Social Justice and Empowerment has been implementing the Integrated Programme for Older Persons (IPOP) since 1992, to improve the quality of life of destitute/indigent Senior citizens by providing them with the basic amenities like shelter, food, and medical care and entertainment opportunities and to encourage productive and active ageing. Financial Assistance is given to voluntary organizations for running and maintenance of 428 Old Age Homes, 248 Day care Centres, 10 Day Care Centre for Dementia Patients, 14 Physiotherapy Clinics, 24 Multi-facility Care Centres for destitute older widows, 40 Mobile Medicare Units etc. Several States also have scheme for setting up of old age homes. Details are given in Statement-VI (*See below*).

National Policy on Older Persons (NPOP) was announced in January, 1999 to reaffirm the commitment to ensure the well-being of the Older Persons. The Policy envisaged State support to ensure financial and food security, health care, shelter and other needs of Older Persons, equitable share in development, protection against abuse and exploitation, and availability of services to improve the quality of their lives.

This Ministry is implementing Rashtriya Vayoshri Yojana (RVY), which was announced by Hon'ble Finance Minister in the Budget Speech of 2015-16. This is a Central Sector Scheme funded from Senior Citizens' Welfare Fund. Under this Scheme,

aids and assistive living devices are provided to senior citizens belonging to BPL category who suffer from age related disabilities/infirmities such as low vision, hearing impairment, loss of teeth and loco-motor disabilities. The aids and assistive devices viz. walking-sticks, elbow-crutches, walkers, tripods/quad-pods, hearing aids, wheelchairs, artificial dentures and spectacles are provided to eligible beneficiaries, free of cost.

Further, the Ministry of Home Affairs has issued an Advisory on 30.08.2013 on "Protection of Life and Property of Senior Citizens" is given in the Statement-VII (See below).

Ministry of Rural Development implements the National Social Assistance Programmes (NSAP) which includes Indira Gandhi National Old Age Pension Scheme (IGNOAPS). Under the Schemes, central assistance is provided to the aged persons living Below Poverty Line (BPL). In addition to the central component, State Governments also top up certain amount before disbursement of the pension amount to the eligible beneficiaries. Under the IGNOAPS, pension is provided to persons of 60 years and above, belonging to BPL families @ ₹ 200/- per month, up to the age of 60 to 79 years, and ₹ 500/- per month to persons of 80 years and above.

Ministry of Health and Family Welfare: Keeping in view the recommendations made in the "National Policy on Older Persons" as well as State's obligation under the MWPSA Act 2007, the M/o Health and Family Welfare had launched a health care scheme namely "National Programme for the Health Care of Elderly" (NPHCE) during the 11th Plan period to address various health related problems of elderly people. Ministry of Health and Family Welfare is also implementing a Rashtriya Swasthya Bima Yojana (RSBY) for health insurance coverage of Senior Citizens belonging to Below Poverty Line (BPL). Besides, two National Centres of Ageing (NCAs) have been approved to be set-up. within the premises of Madras Medical College (MMC), Chennai and All India Institute of Medical Sciences (AIIMS), New Delhi under tertiary care activities of NPHCE.

Ministry of Railways grants concession in the basic fares of all classes of trains for senior citizens, allots lower berths to senior citizens and has provision for wheelchairs in selected railway stations.

Ministry of Civil Aviation Air India offers 50% discount to senior citizens on the highest basic fare in economy class. It also ensures that priority check-in and boarding with the help of air line concerned. They also make a provision for senior citizens a barrier free access, automated buggies, wheelchairs, ramps etc.

Statement-I

State/UT-wise and crime Head-wise cases registered under crimes against Senior Citizen during 2014-2016

| Sl. No. | State/UT | Murder | Attempt to Commit Murder | Culpable Homicide not Amounting to Murder | Attempt to Commit Culpable Homicide | Rape | Dacoity | Making Preparatin and Assembly for Committing Dacoity | Robbery | Grievous Hurt | Extortion | Cheating | Other IPC Crimes | Total cognizable IPC Crimes against Senior Citizen |
|-------------|-------------------|--------|--------------------------|---|-------------------------------------|------|---------|---|---------|---------------|-----------|----------|------------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
| 2014 | | | | | | | | | | | | | | |
| 1. | Andhra Pradesh | 59 | 20 | 4 | 0 | 5 | 0 | 0 | 30 | 27 | 3 | 156 | 1548 | 1852 |
| 2. | Arunachal Pradesh | 3 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 4 |
| 3. | Assam | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 4. | Bihar | 14 | 54 | 0 | 89 | 0 | 0 | 0 | 2 | 75 | 0 | 6 | 256 | 496 |
| 5. | Chhattisgarh | 58 | 6 | 0 | 0 | 0 | 1 | 0 | 15 | 75 | 1 | 34 | 643 | 833 |
| 6. | Goa | 4 | 3 | 1 | 0 | 0 | 0 | 0 | 4 | 3 | 0 | 5 | 53 | 73 |
| 7. | Gujarat | 21 | 5 | 0 | 0 | 2 | 1 | 0 | 36 | 23 | 2 | 23 | 259 | 372 |
| 8. | Haryana | 38 | 4 | 2 | 0 | 2 | 0 | 0 | 0 | 39 | 0 | 13 | 212 | 310 |
| 9. | Himachal Pradesh | 6 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 10 | 0 | 1 | 171 | 188 |
| 10. | Jammu and Kashmir | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
|-----|----------------|-----|----|----|----|---|----|---|-----|-----|----|-----|------|------|
| 11. | Jharkhand | 7 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 5 | 12 |
| 12. | Karnataka | 39 | 18 | 0 | 0 | 2 | 1 | 0 | 79 | 29 | 2 | 74 | 398 | 642 |
| 13. | Kerala | 35 | 10 | 4 | 15 | 6 | 1 | 0 | 21 | 32 | 0 | 54 | 580 | 758 |
| 14. | Madhya Pradesh | 116 | 39 | 2 | 1 | 5 | 0 | 0 | 89 | 243 | 1 | 53 | 2889 | 3438 |
| 15. | Maharashtra | 167 | 52 | 7 | 0 | 9 | 24 | 0 | 623 | 309 | 7 | 654 | 2129 | 3981 |
| 16. | Manipur | 3 | 2 | 1 | 0 | 0 | 0 | 0 | 0 | 2 | 0 | 2 | 4 | 14 |
| 17. | Meghalaya | 1 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 1 | 1 | 5 | 0 | 9 |
| 18. | Mizoram | 3 | 1 | 0 | 0 | 2 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 7 |
| 19. | Nagaland | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | Odisha | 9 | 16 | 0 | 0 | 4 | 1 | 0 | 6 | 25 | 0 | 12 | 310 | 383 |
| 21. | Punjab | 32 | 4 | 2 | 0 | 2 | 0 | 0 | 1 | 23 | 0 | 5 | 89 | 158 |
| 22. | Rajasthan | 27 | 16 | 1 | 2 | 5 | 1 | 0 | 22 | 33 | 2 | 138 | 787 | 1034 |
| 23. | Sikkim | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 24. | Tamil Nadu | 171 | 64 | 4 | 0 | 3 | 3 | 0 | 129 | 18 | 4 | 127 | 1598 | 2121 |
| 25. | Telangana | 76 | 7 | 6 | 0 | 2 | 1 | 0 | 4 | 11 | 3 | 76 | 236 | 422 |
| 26. | Tripura | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 5 | 6 |
| 27. | Uttar Pradesh | 170 | 25 | 24 | 4 | 3 | 3 | 0 | 21 | 52 | 0 | 25 | 93 | 420 |
| 28. | Uttarakhand | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 1 |

| | | | | | | | | | | | | | | |
|-----|-----------------------------|------|-----|----|-----|----|----|---|------|------|----|------|-------|-------|
| 29. | West Bengal | 29 | 0 | 8 | 0 | 4 | 1 | 0 | 2 | 17 | 0 | 8 | 49 | 118 |
| | TOTAL STATE(s) | 1089 | 346 | 66 | 111 | 57 | 38 | 0 | 1084 | 1049 | 26 | 1471 | 12315 | 17652 |
| 30. | Andaman and Nicobar Islands | 1 | 1 | 2 | 0 | 0 | 0 | 0 | 0 | 2 | 0 | 0 | 6 | 12 |
| 31. | Chandigarh | 3 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 1 | 0 | 0 | 8 | 13 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 34. | Delhi UT | 22 | 2 | 0 | 11 | 0 | 2 | 0 | 100 | 17 | 1 | 94 | 772 | 1021 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2 | 14 | 16 |
| | TOTAL UT(s) | 26 | 3 | 2 | 11 | 1 | 2 | 0 | 100 | 20 | 1 | 96 | 800 | 1062 |
| | TOTAL (ALL INDIA) | 1115 | 349 | 68 | 122 | 58 | 40 | 0 | 1184 | 1069 | 27 | 1567 | 13115 | 18714 |

2015

| | | | | | | | | | | | | | | |
|----|-------------------|----|----|---|----|---|---|---|----|----|----|-----|------|------|
| 1. | Andhra Pradesh | 56 | 57 | 6 | 0 | 2 | 1 | 0 | 32 | 45 | 28 | 197 | 2071 | 2495 |
| 2. | Arunachal Pradesh | 2 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3 | 1 | 0 | 1 | 7 |
| 3. | Assam | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 5 | 1 | 2 | 9 | 17 |
| 4. | Bihar | 16 | 94 | 1 | 29 | 0 | 0 | 0 | 7 | 68 | 0 | 11 | 178 | 404 |
| 5. | Chhattisgarh | 63 | 12 | 4 | 0 | 5 | 0 | 0 | 9 | 27 | 1 | 46 | 910 | 1077 |
| 6. | Goa | 2 | 1 | 1 | 0 | 0 | 0 | 0 | 1 | 6 | 0 | 5 | 43 | 59 |
| 7. | Gujarat | 28 | 1 | 0 | 0 | 2 | 2 | 0 | 16 | 10 | 2 | 14 | 120 | 195 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
|-----|-------------------|-----|----|----|----|---|----|---|-----|-----|----|-----|------|------|
| 8. | Haryana | 32 | 7 | 1 | 0 | 3 | 0 | 0 | 0 | 16 | 1 | 19 | 227 | 306 |
| 9. | Himachal Pradesh | 8 | 2 | 2 | 0 | 2 | 0 | 0 | 1 | 7 | 0 | 5 | 132 | 159 |
| 10. | Jammu and Kashmir | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 11. | Jharkhand | 5 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 6 |
| 12. | Karnataka | 41 | 27 | 0 | 0 | 1 | 2 | 0 | 118 | 30 | 1 | 96 | 426 | 742 |
| 13. | Kerala | 29 | 19 | 9 | 16 | 5 | 1 | 0 | 19 | 42 | 0 | 42 | 369 | 551 |
| 14. | Madhya Pradesh | 106 | 44 | 2 | 1 | 3 | 3 | 0 | 85 | 150 | 4 | 59 | 2999 | 3456 |
| 15. | Maharashtra | 167 | 62 | 11 | 0 | 9 | 27 | 0 | 718 | 369 | 19 | 627 | 2552 | 4561 |
| 16. | Manipur | 2 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 13 | 16 |
| 17. | Meghalaya | 2 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 2 | 6 |
| 18. | Mizoram | 2 | 1 | 0 | 0 | 1 | 0 | 0 | 0 | 1 | 0 | 0 | 1 | 6 |
| 19. | Nagaland | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | Odisha | 19 | 18 | 0 | 0 | 1 | 0 | 0 | 1 | 35 | 3 | 14 | 332 | 423 |
| 21. | Punjab | 40 | 4 | 4 | 0 | 1 | 0 | 0 | 0 | 5 | 0 | 8 | 25 | 87 |
| 22. | Rajasthan | 29 | 2 | 1 | 2 | 2 | 0 | 0 | 12 | 11 | 6 | 112 | 508 | 685 |
| 23. | Sikkim | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2 | 0 | 0 | 1 | 3 |
| 24. | Tamil Nadu | 162 | 71 | 0 | 0 | 3 | 4 | 0 | 88 | 11 | 7 | 192 | 1409 | 1947 |
| 25. | Telangana | 53 | 6 | 2 | 0 | 4 | 2 | 0 | 21 | 7 | 12 | 240 | 1172 | 1519 |
| 26. | Tripura | 3 | | 0 | 0 | 4 | 0 | 0 | 0 | 1 | 0 | 0 | 4 | 12 |

| | | | | | | | | | | | | | | |
|-----|-----------------------------|------|-----|----|----|----|----|---|------|-----|----|------|-------|-------|
| 27. | Uttar Pradesh | 151 | 15 | 29 | 0 | 4 | 3 | 0 | 18 | 50 | 3 | 33 | 64 | 370 |
| 28. | Uttarakhand | 2 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 2 | 5 |
| 29. | West Bengal | 15 | 9 | 4 | 0 | 2 | 0 | 0 | 2 | 34 | 2 | 12 | 45 | 125 |
| | TOTAL STATE(s) | 1035 | 453 | 77 | 48 | 55 | 45 | 0 | 1148 | 936 | 91 | 1736 | 13615 | 19239 |
| 30. | Andaman and Nicobar Islands | 3 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 2 | 0 | 0 | 6 | 12 |
| 31. | Chandigarh | 1 | 0 | 1 | 0 | 2 | 0 | 0 | 1 | 1 | 0 | 7 | 13 | 26 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 34. | Delhi UT | 14 | 2 | 0 | 2 | 1 | 2 | 0 | 145 | 9 | 3 | 123 | 947 | 1248 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 | 1 | 5 | 7 |
| | TOTAL UT(s) | 18 | 3 | 1 | 2 | 3 | 2 | 0 | 146 | 13 | 3 | 131 | 971 | 1293 |
| | TOTAL (ALL INDIA) | 1053 | 456 | 78 | 50 | 58 | 47 | 0 | 1294 | 949 | 94 | 1867 | 14586 | 20532 |

2016

| | | | | | | | | | | | | | | |
|----|-------------------|----|----|---|----|---|---|---|----|----|----|-----|------|------|
| 1. | Andhra Pradesh | 57 | 40 | 6 | 0 | 1 | 3 | 0 | 22 | 53 | 20 | 209 | 1832 | 2243 |
| 2. | Arunachal Pradesh | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 0 | 0 | 0 | 2 |
| 3. | Assam | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3 | 0 | 3 | 0 | 6 |
| 4. | Bihar | 13 | 86 | 0 | 29 | 0 | 0 | 0 | 0 | 35 | | 8 | 101 | 272 |
| 5. | Chhattisgarh | 54 | 12 | 1 | 0 | 4 | 2 | 0 | 14 | 21 | 1 | 41 | 752 | 902 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
|-----|-------------------|-----|----|----|----|---|----|---|-----|-----|----|-----|------|------|
| 6. | Goa | 5 | 2 | 0 | 0 | 0 | 0 | 0 | 0 | 3 | 0 | 0 | 33 | 43 |
| 7. | Gujarat | 27 | 4 | 2 | 0 | 1 | 2 | 0 | 27 | 8 | 2 | 22 | 401 | 496 |
| 8. | Haryana | 29 | 4 | 3 | 0 | 3 | 0 | 0 | 2 | 11 | 0 | 8 | 289 | 349 |
| 9. | Himachal Pradesh | 10 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 15 | 0 | 3 | 204 | 233 |
| 10. | Jammu and Kashmir | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 11. | Jharkhand | 12 | 2 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 5 | 1 | 36 | 56 |
| 12. | Karnataka | 49 | 26 | 4 | 4 | 2 | 3 | 0 | 125 | 27 | 2 | 83 | 493 | 818 |
| 13. | Kerala | 34 | 9 | 8 | 29 | 4 | 1 | 0 | 46 | 52 | 0 | 32 | 356 | 571 |
| 14. | Madhya Pradesh | 82 | 36 | 3 | 2 | 7 | 3 | 0 | 58 | 191 | 1 | 62 | 3432 | 3877 |
| 15. | Maharashtra | 169 | 67 | 13 | 0 | 4 | 16 | 0 | 416 | 290 | 18 | 800 | 2901 | 4694 |
| 16. | Manipur | 1 | 2 | 0 | 0 | 0 | 0 | 0 | 1 | 1 | 0 | 0 | 1 | 6 |
| 17. | Meghalaya | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 2 |
| 18. | Mizoram | 3 | 0 | 0 | 0 | 2 | 0 | 0 | 0 | 3 | 0 | 0 | 7 | 15 |
| 19. | Nagaland | 0 | 3 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 3 |
| 20. | Odisha | 13 | 12 | 0 | 0 | 0 | 1 | 0 | 5 | 53 | 0 | 8 | 137 | 229 |
| 21. | Punjab | 27 | 4 | 1 | 0 | 1 | 0 | 0 | 3 | 8 | 0 | 6 | 41 | 91 |
| 22. | Rajasthan | 14 | 3 | 0 | 0 | 0 | 0 | 0 | 6 | 15 | 6 | 103 | 505 | 652 |
| 23. | Sikkim | 2 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 2 | 4 |
| 24. | Tamil Nadu | 171 | 62 | 5 | 0 | 0 | 6 | 0 | 117 | 16 | 22 | 148 | 2348 | 2895 |

90 Written Answers to

[RAJYA SABHA]

Starred Questions

| | | | | | | | | | | | | | | |
|-------------------|-----------------------------|------|-----|----|----|----|----|---|------|-----|----|------|-------|-------|
| 25. | Telangana | 42 | 7 | 3 | 1 | 2 | 1 | 0 | 43 | 6 | 9 | 224 | 1044 | 1382 |
| 26. | Tripura | 5 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 5 | 10 |
| 27. | Uttar Pradesh | 188 | 29 | 37 | 5 | 2 | 0 | 0 | 39 | 77 | 4 | 51 | 189 | 621 |
| 28. | Uttarakhand | 0 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 |
| 29. | West Bengal | 25 | 17 | 6 | 2 | 0 | 1 | 0 | 8 | 18 | 2 | 6 | 99 | 184 |
| TOTAL STATE(s) | | 1034 | 429 | 92 | 72 | 33 | 39 | 0 | 932 | 907 | 92 | 1818 | 15209 | 20657 |
| 30. | Andaman and Nicobar Islands | 1 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 2 | 0 | 0 | 0 | 4 |
| 31. | Chandigarh | 1 | 1 | 0 | 0 | 1 | 0 | 0 | 1 | 3 | 0 | 8 | 33 | 48 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 34. | Delhi UT | 19 | 8 | 1 | 3 | 0 | 0 | 0 | 91 | 8 | 4 | 114 | 437 | 685 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 15 | 16 |
| TOTAL UT(s) | | 21 | 10 | 1 | 3 | 1 | 0 | 0 | 92 | 13 | 4 | 123 | 485 | 753 |
| TOTAL (ALL INDIA) | | 1055 | 439 | 93 | 75 | 34 | 39 | 0 | 1024 | 920 | 96 | 1941 | 15694 | 21410 |

Source: Crime in India.

Written Answers to

[4 January, 2018]

Starred Questions 91

Statement-II*(A) Details of on Tribunals notified under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007*

(As on 30th September, 2017)

| Sl. No. | Name of State/UT | Date of Notification of Act | Appointed date of enforcement of Act in State/UT | Date of Notification of Rules | Date of Notification of Maintenance Officer | Date of Notification of Maintenance Tribunal | Date of Notification of Appellate Tribunal |
|---------|-------------------|-----------------------------|--|-------------------------------|---|--|--|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 22.04.2008 | 28.04.2008 | 28.12.2011 | Action taken | 19.08.2008 | 19.08.2008 |
| 2. | Bihar | 28.09.2011 | 19.10.2011 | 07.09.2012 | 09.11.2011 | 09.11.2011 | 09.11.2011 |
| 3. | Chhattisgarh | 26.09.2008 | 26.09.2008 | 07.05.2010 | 24.01.2009 | 24.01.2009 | 24.01.2009 |
| 4. | Goa | 23.09.2008 | 01.10.2008 | 01.10.2009 | 24.09.2009 | 24.09.2009 | 24.09.2009 |
| 5. | Gujarat | 07.10.2008 | 07.10.2008 | 19.05.2009 | 19.05.2009 | 19.05.2009 | 19.05.2009 |
| 6. | Haryana | 22.10.2008 | 22.10.2008 | 19.06.2009 | 28.8.2009 | 23.11.2010 | 23.11.2010 |
| 7. | Himachal Pradesh | The State has its own Act | | | | | |
| 8. | Jammu and Kashmir | Act not applicable | | | | | |
| 9. | Jharkhand | 12.04.2008 | 01.04.2008 | 2014 | 14.02.2009 | 14.02.2009 | 14.02.2009 |
| 10. | Karnataka | 27.03.2008 | 01.04.2008 | 19.11.2009 | 13.09.2010 | 19.02.2009 | 19.02.2009 |
| 11. | Kerala | 24.09.2008 | 24.09.2008 | 28.08.2009 | 17.08.2009 | 17.08.2009 | 17.08.2009 |

| | | | | | | | |
|------------------------------|-------------------|------------|------------|------------|--------------|------------|------------|
| 12. | Madhya Pradesh | 23.08.2008 | 23.08.2008 | 02.07.2009 | 02.07.2009 | 02.07.2009 | 02.07.2009 |
| 13. | Maharashtra | 27.02.2009 | 01.03.2009 | 23.06.2010 | 04.05.2010 | 04.05.2010 | 28.9.2010 |
| 14. | Odisha | 20.09.2008 | 01.10.2008 | 24.09.2009 | 01.10.2009 | 01.10.2009 | 01.10.2009 |
| 15. | Punjab | 15.07.2008 | 15.07.2008 | 17.10.2012 | 27.08.2008 | 27.08.2008 | 27.08.2008 |
| 16. | Rajasthan | 31.07.2008 | 01.08.2008 | 18.06.2010 | 19.09.2008 | 19.09.2008 | 19.09.2008 |
| 17. | Tamil Nadu | 29.09.2008 | 29.09.2008 | 31.12.2009 | 31.12.2009 | 31.12.2009 | 31.12.2009 |
| 18. | Telangana | 22.04.2008 | 28.04.2008 | 28.12.2011 | Action taken | 19.08.2008 | 19.08.2008 |
| 19. | Uttar Pradesh | 25.09.2012 | 25.09.2012 | 24.02.2014 | 31.10.2014 | 20.10.2014 | 20.10.2014 |
| 20. | Uttarakhand | 11.11.2008 | 01.11.2008 | 19.12.2011 | 07.08.2014 | 07.08.2012 | 07.08.2012 |
| 21. | West Bengal | 05.12.2008 | 05.12.2008 | 12.01.2009 | 20.01.2009 | 20.01.2009 | 20.01.2009 |
| North Eastern States: | | | | | | | |
| 22. | Meghalaya | 22.06.2012 | 22.06.2012 | 2012 | 25.09.2012 | 8.5.2014 | 8.5.2014 |
| 23. | Sikkim | 27.07.2009 | 01.02.2012 | 20.09.2014 | 18.12.2011 | 18.12.2011 | 18.12.2011 |
| 24. | Tripura | 14.08.2008 | 15.08.2008 | 22.08.2008 | 15.12.2008 | 15.08.2008 | 15.08.2008 |
| 25. | Assam | 04.10.2008 | 04.10.2008 | 27.09.2012 | 02.08.2008 | 02.08.2008 | 02.08.2008 |
| 26. | Manipur | 29.10.2009 | 30.10.2009 | 02.12.2011 | 06.07.2012 | 06.07.2012 | 14.09.2012 |
| 27. | Mizoram | 29.12.2008 | 01.01.2009 | 9.7.2014 | 1.12.2014 | 1.12.2014 | 1.12.2014 |
| 28. | Nagaland | 22.04.2008 | 22.04.2008 | ● | 7.2.2014 | 7.2.2014 | 7.2.2014 |
| 29. | Arunachal Pradesh | 08.08.2008 | 06.08.2008 | ● | 19.06.2012 | 19.06.2012 | 19.06.2012 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|---------------------------|-----------------------------|------------|------------|------------|------------|------------|------------|
| Union Territories: | | | | | | | |
| 30. | Andaman and Nicobar Islands | 21.05.2008 | 21.05.2008 | 29.02.2012 | 04.03.2010 | 04.03.2010 | 04.03.2010 |
| 31. | Chandigarh | 21.10.2008 | 22.10.2008 | 12.8.2009 | 17.04.2012 | 22.12.2008 | 22.12.2008 |
| 32. | Dadra and Nagar Haveli | 17.09.2008 | 17.09.2008 | 6.5.2010 | 07.04.2010 | 07.04.2010 | 07.04.2010 |
| 33. | Daman and Diu | 17.09.2008 | 17.09.2008 | 04.05.2010 | 07.04.2010 | 07.04.2010 | 07.04.2010 |
| 34. | Delhi | 08.09.2008 | 01.09.2008 | 30.06.2009 | 01.10.2009 | 01.10.2009 | 11.02.2011 |
| 35. | Lakshadweep | 25.10.2008 | 22.09.2008 | 16.03.2015 | 16.03.2015 | 16.03.2015 | 16.03.2015 |
| 36. | Puducherry | 31.10.2008 | 01.11.2008 | 27.10.2011 | 27.10.2011 | 27.10.2011 | 27.10.2011 |

● Action pending

(B) Number of cases taken up and settled in Tribunals set up under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007

(As on 30th September, 2017)

Institution, Disposal and Pendency of Claims in the Maintenance Tribunals

| Sl. No. | State/UTs | Number of claims in Maintenance Tribunals | | | | | | |
|---------|-------------------|---|----------------------------|---------------------------------------|---------------------------------------|--|-------|--------------------------------|
| | | Pending at the beginning | Instituted during the year | Disposed-off during the year | | | Total | Pending at the end of the year |
| | | | | Settled through conciliation officers | No. of claims awarded by the Tribunal | No. of claims rejected by the Tribunal | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Arunachal Pradesh | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| 2. | Chhattisgarh | 03 | Nil | 02 | Nil | Nil | 02 | 01 |
| 3. | Goa | 07 | 02 | 04 | Nil | 01 | 05 | 04 |
| 4. | Gujarat | 164 | 65 | 16 | 75 | 07 | 98 | 131 |
| 5. | Maharashtra | 28 | 49 | 21 | 16 | 03 | 40 | 37 |
| 6. | Meghalaya | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| 7. | Mizoram | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| 8. | Nagaland | Nil | Nil | Nil | Nil | Nil | Nil | Nil |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|--------------------------------|-----|-----|-----|-----|-----|-----|-----|
| 9. | Odisha | 47 | 35 | 19 | 2 | Nil | 21 | 61 |
| 10. | Punjab | 434 | 319 | 167 | 89 | 18 | 274 | 479 |
| 11. | Sikkim | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| 12. | Telangana | 13 | 20 | 1 | 15 | Nil | 16 | 17 |
| 13. | Tripura | 03 | 08 | 01 | 02 | Nil | 03 | 08 |
| 14. | Uttarakhand | Nil | 08 | Nil | 03 | 02 | 05 | 03 |
| 15. | Andaman and Nicobar Islands | Nil | 01 | Nil | Nil | Nil | Nil | 01 |
| 16. | Dadra and Nagar Haveli | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| 17. | Lakshadweep | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| 18. | NCT of Delhi | 195 | 270 | 54 | 133 | 35 | 222 | 243 |
| 19. | Chandigarh | 02 | 08 | 03 | 01 | 04 | 08 | 02 |

Statement-III

*Number of cases taken up and settled in Tribunals and
in the Appellate Tribunals*

| Sl. No. | State/UT | Number of Appeals in Appellate Tribunals | | | |
|---------|------------------------|--|----------------------------|------------------------------|--------------------------------|
| | | Pending at the beginning | Instituted during the year | Disposed-off during the year | Pending at the end of the year |
| 1. | Arunachal Pradesh | Nil | Nil | Nil | Nil |
| 2. | Goa | 0 | 01 | Nil | 02 |
| 3. | Gujarat | 16 | 24 | 21 | 19 |
| 4. | Maharashtra | 22 | 18 | 20 | 20 |
| 5. | Meghalaya | Nil | Nil | Nil | Nil |
| 6. | Mizoram | Nil | Nil | Nil | Nil |
| 7. | Tripura | Nil | Nil | Nil | Nil |
| 8. | Punjab | 23 | 04 | 06 | 21 |
| 9. | Sikkim | Nil | Nil | Nil | Nil |
| 10. | Chandigarh | 42 | 32 | 55 | 19 |
| 11. | Dadra and Nagar Haveli | Nil | Nil | Nil | Nil |

Statement-IV

*State/UT-wise Cases Registered (CR), Cases Charge Sheeted (CCS),
Cases Convicted (CON), Persons Arrested (PAR), Persons Charge
Sheeted (PCS), Persons Convicted (PCV) under IPC Crimes
Against Senior Citizen During 2014-2016*

| Sl. No. | State/UT | CR | CCS | CON | PAR | PCS | PCV |
|-------------|-------------------|------|------|-----|------|------|-----|
| 2014 | | | | | | | |
| 1. | Andhra Pradesh | 1852 | 1117 | 124 | 1821 | 1449 | 155 |
| 2. | Arunachal Pradesh | 4 | 4 | 0 | 4 | 4 | 0 |
| 3. | Assam | 0 | 0 | 0 | 0 | 0 | 0 |
| 4. | Bihar | 496 | 391 | 2 | 711 | 596 | 4 |
| 5. | Chhattisgarh | 833 | 736 | 74 | 1115 | 1107 | 103 |
| 6. | Goa | 73 | 36 | 1 | 58 | 58 | 19 |

| Sl. No. | State/UT | CR | CCS | CON | PAR | PCS | PCV |
|---------|--------------------------------|-------|-------|-----|-------|-------|------|
| 7. | Gujarat | 372 | 255 | 0 | 465 | 404 | 0 |
| 8. | Haryana | 310 | 201 | 4 | 417 | 402 | 6 |
| 9. | Himachal Pradesh | 188 | 138 | 1 | 254 | 226 | 1 |
| 10. | Jammu and Kashmir | 0 | 0 | 0 | 0 | 0 | 0 |
| 11. | Jharkhand | 12 | 11 | 0 | 12 | 12 | 0 |
| 12. | Karnataka | 642 | 355 | 6 | 791 | 576 | 6 |
| 13. | Kerala | 758 | 582 | 30 | 840 | 755 | 30 |
| 14. | Madhya Pradesh | 3438 | 3156 | 128 | 5556 | 5466 | 208 |
| 15. | Maharashtra | 3981 | 1973 | 79 | 4283 | 3257 | 96 |
| 16. | Manipur | 14 | 0 | 0 | 0 | 0 | 0 |
| 17. | Meghalaya | 9 | 4 | 0 | 4 | 4 | 0 |
| 18. | Mizoram | 7 | 4 | 1 | 7 | 4 | 1 |
| 19. | Nagaland | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | Odisha | 383 | 255 | 0 | 437 | 430 | 0 |
| 21. | Punjab | 158 | 82 | 7 | 212 | 122 | 11 |
| 22. | Rajasthan | 1034 | 615 | 26 | 994 | 45 | 685 |
| 23. | Sikkim | 0 | 0 | 0 | 0 | 0 | 3 |
| 24. | Tamil Nadu | 2121 | 1054 | 198 | 2454 | 1337 | 223 |
| 25. | Telangana | 422 | 196 | 14 | 447 | 285 | 15 |
| 26. | Tripura | 6 | 3 | 0 | 8 | 5 | 0 |
| 27. | Uttar Pradesh | 420 | 349 | 40 | 993 | 871 | 116 |
| 28. | Uttarakhand | 1 | 0 | 0 | 0 | 0 | 0 |
| 29. | West Bengal | 118 | 61 | 0 | 2419 | 2670 | 0 |
| | TOTAL STATE(S) | 17652 | 11578 | 735 | 24342 | 21034 | 1021 |
| 30. | Andaman and Nicobar Islands | 12 | 10 | 1 | 17 | 15 | 1 |
| 31. | Chandigarh | 13 | 3 | 1 | 15 | 3 | 1 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 |

| Sl. No. | State/UT | CR | CCS | CON | PAR | PCS | PCV |
|-------------------|-------------|-------|-------|-----|-------|-------|------|
| 34. | Delhi UT | 1021 | 189 | 16 | 722 | 203 | 17 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 16 | 14 | 0 | 40 | 37 | 0 |
| TOTAL UT(s) | | 1062 | 216 | 18 | 794 | 258 | 19 |
| TOTAL (ALL INDIA) | | 18714 | 11794 | 753 | 25136 | 21292 | 1040 |

2015

| | | | | | | | |
|-----|-------------------|------|------|-----|------|------|-----|
| 1. | Andhra Pradesh | 2495 | 1572 | 213 | 2283 | 1761 | 236 |
| 2. | Arunachal Pradesh | 7 | 6 | 0 | 8 | 7 | 0 |
| 3. | Assam | 17 | 10 | 0 | 18 | 17 | 0 |
| 4. | Bihar | 404 | 360 | 10 | 508 | 505 | 15 |
| 5. | Chhattisgarh | 1077 | 939 | 157 | 1397 | 1431 | 215 |
| 6. | Goa | 59 | 38 | 0 | 52 | 41 | 0 |
| 7. | Gujarat | 195 | 185 | 1 | 290 | 329 | 1 |
| 8. | Haryana | 306 | 180 | 18 | 252 | 246 | 27 |
| 9. | Himachal Pradesh | 159 | 145 | 0 | 287 | 292 | 0 |
| 10. | Jammu and Kashmir | 0 | 0 | 0 | 0 | 0 | 0 |
| 11. | Jharkhand | 6 | 1 | 0 | 7 | 1 | 0 |
| 12. | Karnataka | 742 | 540 | 9 | 856 | 879 | 9 |
| 13. | Kerala | 551 | 463 | 28 | 613 | 605 | 33 |
| 14. | Madhya Pradesh | 3456 | 3304 | 407 | 5739 | 5825 | 749 |
| 15. | Maharashtra | 4561 | 2306 | 115 | 5062 | 4130 | 142 |
| 16. | Manipur | 16 | 4 | 0 | 6 | 4 | 0 |
| 17. | Meghalaya | 6 | 4 | 0 | 5 | 5 | 0 |
| 18. | Mizoram | 6 | 5 | 3 | 8 | 7 | 3 |
| 19. | Nagaland | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | Odisha | 423 | 375 | 1 | 500 | 443 | 2 |
| 21. | Punjab | 87 | 80 | 23 | 135 | 150 | 40 |
| 22. | Rajasthan | 685 | 339 | 61 | 578 | 578 | 101 |
| 23. | Sikkim | 3 | 3 | 2 | 3 | 3 | 2 |
| 24. | Tamil Nadu | 1947 | 1499 | 409 | 2492 | 1867 | 500 |

| Sl. No. | State/UT | CR | CCS | CON | PAR | PCS | PCV |
|-------------------|--------------------------------|-------|-------|------|-------|-------|------|
| 25. | Telangana | 1519 | 797 | 99 | 960 | 931 | 102 |
| 26. | Tripura | 12 | 7 | 0 | 9 | 8 | 0 |
| 27. | Uttar Pradesh | 370 | 328 | 41 | 966 | 830 | 95 |
| 28. | Uttarakhand | 5 | 3 | 0 | 3 | 3 | 0 |
| 29. | West Bengal | 125 | 80 | 0 | 149 | 105 | 0 |
| TOTAL STATE(S) | | 19239 | 13570 | 1597 | 23186 | 21003 | 2272 |
| 30. | Andaman and Nicobar Islands | 12 | 9 | 6 | 11 | 9 | 6 |
| 31. | Chandigarh | 26 | 24 | 4 | 25 | 36 | 7 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 |
| 34. | Delhi UT | 1248 | 271 | 41 | 385 | 347 | 57 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 7 | 6 | 1 | 8 | 6 | 1 |
| TOTAL UT(S) | | 1293 | 310 | 52 | 429 | 398 | 71 |
| TOTAL (ALL INDIA) | | 20532 | 13880 | 1649 | 23615 | 21401 | 2343 |

2016

| | | | | | | | |
|-----|-------------------|------|------|-----|------|------|-----|
| 1. | Andhra Pradesh | 2243 | 1680 | 221 | 2545 | 2291 | 272 |
| 2. | Arunachal Pradesh | 2 | 3 | 0 | 2 | 3 | 0 |
| 3. | Assam | 6 | 3 | 0 | 7 | 3 | 0 |
| 4. | Bihar | 272 | 196 | 4 | 388 | 297 | 4 |
| 5. | Chhattisgarh | 902 | 846 | 268 | 1244 | 1243 | 350 |
| 6. | Goa | 43 | 30 | 1 | 50 | 55 | 1 |
| 7. | Gujarat | 496 | 316 | 0 | 504 | 479 | 0 |
| 8. | Haryana | 349 | 204 | 17 | 307 | 296 | 24 |
| 9. | Himachal Pradesh | 233 | 191 | 0 | 354 | 316 | 0 |
| 10. | Jammu and Kashmir | 0 | 0 | 0 | 0 | 0 | 0 |
| 11. | Jharkhand | 56 | 1 | 0 | 50 | 1 | 0 |
| 12. | Karnataka | 818 | 525 | 9 | 1104 | 834 | 13 |

| Sl. No. | State/UT | CR | CCS | CON | PAR | PCS | PCV |
|-------------------|--------------------------------|-------|-------|------|-------|-------|------|
| 13. | Kerala | 571 | 520 | 32 | 816 | 676 | 42 |
| 14. | Madhya Pradesh | 3877 | 3754 | 506 | 6482 | 6448 | 758 |
| 15. | Maharashtra | 4694 | 2925 | 105 | 5035 | 4936 | 124 |
| 16. | Manipur | 6 | 8 | 0 | 12 | 8 | 0 |
| 17. | Meghalaya | 2 | 0 | 0 | 0 | 0 | 0 |
| 18. | Mizoram | 15 | 15 | 5 | 15 | 15 | 5 |
| 19. | Nagaland | 3 | 2 | 0 | 3 | 2 | 0 |
| 20. | Odisha | 229 | 218 | 3 | 304 | 334 | 3 |
| 21. | Punjab | 91 | 63 | 21 | 131 | 114 | 31 |
| 22. | Rajasthan | 652 | 352 | 64 | 563 | 563 | 101 |
| 23. | Sikkim | 4 | 4 | 0 | 4 | 4 | 0 |
| 24. | Tamil Nadu | 2895 | 2187 | 631 | 3422 | 2662 | 725 |
| 25. | Telangana | 1382 | 827 | 120 | 1646 | 1078 | 133 |
| 26. | Tripura | 10 | 9 | 1 | 8 | 9 | 1 |
| 27. | Uttar Pradesh | 621 | 478 | 49 | 1044 | 956 | 113 |
| 28. | Uttarakhand | 1 | 1 | 0 | 1 | 1 | 0 |
| 29. | West Bengal | 184 | 138 | 1 | 251 | 225 | 1 |
| TOTAL STATE(S) | | 20657 | 15496 | 2058 | 26392 | 23849 | 2701 |
| 30. | Andaman and Nicobar Islands | 4 | 3 | 1 | 6 | 2 | 1 |
| 31. | Chandigarh | 48 | 12 | 3 | 41 | 17 | 4 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 |
| 34. | Delhi UT | 685 | 368 | 33 | 513 | 465 | 46 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 16 | 12 | 1 | 12 | 13 | 1 |
| TOTAL UT(S) | | 753 | 395 | 38 | 572 | 500 | 52 |
| TOTAL (ALL INDIA) | | 21410 | 15891 | 2096 | 26864 | 24349 | 2753 |

Source: Crime in India.

Statement-V

Details of Voluntary Organisation, which received financial assistance for running of Helplines and Counselling Centres under the scheme of Integrated Programme for Older Persons (IPOP) and details of calls received and action taken by helplines

| Sl. No. | Name of NGOs | Helpline No. | Financial Year | Total number of calls received | Action taken thereon |
|---------|--|--------------|-------------------------------|--------------------------------|----------------------|
| 1. | AABHANA Malyabanta, At/PO; Nachuni, Block; Banpur, Distt; Khurda, Odisha-752028 | 06756-255411 | 2014-15 2015-16 2016-17 | 846 971 872 | 846 971 872 |
| 2. | Arun Institute of Rural Affairs (AIRA) Aswakhola, PO-Karamul, via; Mahimagadi, Distt. Dhenkanal, Odisha-759014 | 06762-226366 | 2014-15 2015-16 2016-17 | 592 598 647 | 478 513 532 |
| 3. | Gramya Mahila Kalyan Sansthan, Wing No. 3, Barrack No. 24/1, Prem Nagar Dehradun-248007, Uttarakhand | 0135-2775959 | 2014-15 2015-16 2016-17 | 228 103 112 | 152 98 107 |

Statement-VI

Details of Old Age home being run by the State Governments/UTs administrations

(As on 30th September, 2017)

| Sl. No. | State/UTs | Old Age Homes being run by the States/UTs | | | |
|---------------|--------------|---|------------------|--------------------|-------|
| | | State run | State Assistance | NGOs independently | Total |
| 1 | 2 | 3 | 4 | 5 | 6 |
| States | | | | | |
| 1. | Bihar | 05 | 00 | 00 | 05 |
| 2. | Chhattisgarh | 01 | 12 | 06 | 19 |
| 3. | Goa | 00 | 00 | 42 | 42 |
| 4. | Gujarat | 00 | 00 | 170 | 170 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|------------|--------------------------------|--|----|-----|-----|
| 5. | Himachal Pradesh | 04 | 00 | 00 | 04 |
| 6. | Jharkhand | 04 | 00 | 00 | 04 |
| 7. | Kerala | 15 | 0 | 532 | 547 |
| 8. | Madhya Pradesh | 00 | 00 | 67 | 67 |
| 9. | Maharashtra | 60 | 00 | 60 | 120 |
| | | (General OAHs=32 Matoshree OAHs=28) | | | |
| 10. | Meghalaya | 01 | 00 | 00 | 01 |
| 11. | Mizoram | 01 | 00 | 01 | 02 |
| 12. | Punjab | 01 | 00 | 25 | 26 |
| 13. | Rajasthan | 07 | 00 | 74 | 81 |
| 14. | Sikkim | 01 OAH under construction | 02 | 00 | 02 |
| 15. | Tripura | 01 | 00 | 00 | 01 |
| 16. | Uttar Pradesh | 01 | 00 | 00 | 01 |
| 17. | Uttarakhand | 01 | 00 | 01 | 02 |
| 18. | West Bengal | 01 | 00 | 00 | 01 |
| UTs | | | | | |
| 1. | Andaman and Nicobar Islands | 00 | 00 | 02 | 02 |
| 2. | Chandigarh | 01 OAH by S.W. Deptt. 01 Senior Citizens Home by WCD Deptt. 01 Home for Old and Destitute by SC, BC, MF&Dev. Corp. | 00 | 25 | 28 |
| 3. | Dadra and Nagar Haveli | 01 OAH under construction | 00 | 00 | 00 |
| 4. | Lakshadweep | No need for OAHs as society follows It. Family system | | | |
| 5. | NCT of Delhi | 02 10 OAHs under construction | 00 | 00 | 02 |
| 6. | Puducherry | 07 | 03 | 00 | 10 |

Statement-VII

Details of advisory issued by the Ministry on protection of life and property of Senior Citizens

No. 15011/129/2010 (CF-104307)- SC/ST Cell

Government of India
Ministry of Home Affairs
(Centre State Division)

New Delhi, the 30th August, 2013

To

- (1) The Chief Secretaries of all State Governments/UT Administrations
- (2) Administrator of Dadra Nagar Haveli, Daman and Diu and Lakshadweep

Subject: **Protection of Life and Property of Senior Citizens**

Sir,

An advisory dated 24th October 2005 had been previously been sent by the Home Ministry regarding the implementation of the National Policy on Old People (NPOP 1999)¹. The advisory advises States/UTs to ensure that life and property of senior citizens (*i.e* those beyond 60 years) is fully protected.

In recent decades, the supporting mechanisms of the family and the responsibility of the young to look after the elderly have weakened due to underlying societal changes such as emigration of the young, lower fertility levels, increased life expectancy and the appearance of the nuclear family etc. A study conducted by the BPR&D (September 2009) of the four metros showed that there are a number of problems in the manner of providing safety and security to elderly. The revised National Policy on Senior Citizens 2011 (NPSC)² has also adopted a fresh approach regarding the issues related to the elderly. A National Conference on Ageing had been organised by the Ministry of Social Justice and Empowerment (MOSJE) on the 6th-7th November, 2012 in this regard. Based on the deliberations there the Ministry of Social Justice and Empowerment has drawn upon a set of recommendations for a more effective implementation of various programmes for the welfare of the senior citizens.

The MOSJE had taken up the enactment of the **Maintenance and Welfare of Parents and Senior Citizens Act, 2007**. The Act envisages that the State Governments

¹<http://mha.nic.in/uniquepage.asp?ID PK=466>

²<http://socialjustice.nic.in/pdf/dnpsec.pdf>

shall prescribe a **comprehensive action plan** for providing protection of life and property of senior citizens [Section 22(2)].

5. In view of the particular vulnerability of the elderly to crime, special crime control measures for elderly include:

- (a) **Review existing Policing Arrangements:** Police set-up of each metro/state headquarter should be urgently reviewed to reorganise it to make it better to face its current and future challenges and to meet the expectations of the people. This will automatically improve security for all including elderly. At present, the police in some of the Police Stations in metro/state headquarter are over stretched. The Police Headquarters should ensure that each Police Station has a Security Scheme for the protection of the elderly in the context of local requirements which should be updated regularly. These should, *inter alia*, provide for patrolling, both during day and night. Police should get extra functional and supervisory staff needed for enforcing the scheme. Police should maintain and regularly update the data base about the elderly and obtain a feedback about security arrangements in force for the elderly. Police personnel should also be given training and re-orientation in dealing with and taking care of elderly. Security and placement agencies should be co-opted and encouraged to provide guards and domestic help having skill for taking care of the elderly. They should be cleared from security angle so that well-to-do senior citizens, who are at greater security risks, can have qualified and reliable personal and security staff. Police should organise special drives for verification of the antecedents of servants, drivers and other domestic help as also of tenants. Each police head quarters and each district police office of the metro/state headquarter should have a Senior Citizen Cell and Toll-Free Help-lines and an interactive Website to enable easy interaction should be available. Enquiries should be held to fix responsibility for lapses whenever serious incidents of crime against elderly take place and suitable remedial measures/action should be instituted/taken in the light of the result of these enquires. At the same time, police personnel and members of the public who help in prevention and detection of crime against elderly should be handsomely rewarded/recognised.
- (b) **Strengthening Community Policing:** More effective development of police-public relationships is necessary. Issues like registration with police of senior citizens living alone for exercising extra vigilance in relation to them, strengthening of the beat police system, more frequent visits of beat constables, police patrol vans and volunteers from local communities, enrolled as special police officers for those who are living alone or with

spouses, foot patrolling both during daytime and night etc. should be taken up. There should be more frequent interaction between the police and the residents of the area. Police could setup Community Liaison Groups which can organize volunteers to pay regular visits to senior citizens to attend to their emotional needs and to run errands for them. Neighbourhood Watch Schemes can be setup involving RWAs, Senior Citizen's Welfare Associations, Senior Citizen's Neighbourhood Societies which should evolve and enforce neighbourhood watch schemes.

- (c) **Engaging the Resident Welfare Associations (RWAs):** Sensitisation of people/RWAs regarding safety measures is necessary. RWAs could play an active role in resolving minor disputes in which senior citizens are involved; they should convince senior citizens to follow police advisories concerning safety and security matters, verification of antecedents of their domestic help and tenants, and registration with police and they should also help senior citizens to organise their own groups for solving their problems mutually. RWAs could arrange for better local area security. They could regulate entry of outsiders including casual workers, vendors and tradesmen in their premises more effectively. RWAs could provide a panel of security verified electricians, plumbers and other tradesmen for service in their premises and have arrangements with registered firms/placement agencies for providing reliable domestic help to the houses in their premises.
- (d) **Creation of Self Help Groups:** Mobilisation of members of the public, RWAs, NGOs, youth clubs, and women groups could help senior citizens to organise their own groups/organisations involving persons from different walks of life like doctors, lawyers, security experts, etc. so that their expertise can be of use to them in solving their problems mutually and for providing emotional support to lonely citizens; and State Governments could partly fund senior citizens groups/organisations by encouraging setting up of senior citizens organisations.
- (e) **Need for greater awareness:** There is a need to introduce Literacy Programmes for older persons, which would reduce their vulnerability to exploitation. This would also help in strengthening their knowledge of their rights, access to entitlements and services, capacity to overcome discrimination and ability to resist violence through appropriate Do's and Don'ts. Information and education material (IEC) relevant to the lives and security of older people should be developed and translated in local languages and widely disseminated. School Curricula should include material that inculcates sensitivity and values, which promote proper attitude for care and respect for elderly and develop skills

for giving care and emotional support to elderly and aids the sensitisation of the younger generation.

6. All the States/UTs are advised to consider adopting the measures elucidated above and any additional measure that is required for the effective management of crime against the elderly. An template for the monitoring of the action plan has been provided in the **Annexure** to this advisory for which information may be sent on a quarterly basis. Action taken may kindly be intimated. The receipt of the letter may please be acknowledged.

Yours faithfully,

(S. Suresh Kumar)

Joint Secretary (CS)

Telefax: 23438100

Email: jscs@nic.in

Copy also for information and necessary action to:

- (i) All State Governments and Union Territories Principal Secretary/Secretary (Home).
- (ii) The DGs of all State Governments/UTs.
- (iii) Director General BPR&D.
- (iv) Secretary, Ministry of Social Justice and Empowerment.

(S. Suresh Kumar)

Joint Secretary to Government of India

Annexure

Monitoring of action plan for safety and security of older persons

| Sl. No. | Measures (Suggested) | Monitoring Indicators (to be indicated Quaterly) |
|---------|---|--|
| 1 | 2 | 3 |
| 1. | Identification of crime prone pockets/localities inhabited by older persons | For a list of registered Senior Citizens upto the last date of the quarter. Information may please be given in Format A . |
| 2. | Sensitization workshops for police personnel regarding safety and security of older persons | No. of workshop held by different districts in the quarter may be indicated. |

| 1 | 2 | 3 |
|----|--|--|
| 3. | (a) Registering old persons (single or couple) living alone under each police station of identified crime prone area | Police station-wise list of registered Senior Citizens (upto the last date of the quarter) is to be given in Format B. |
| | (b) Senior Police Officers to periodically inspect the registers related to older persons in police stations to ensure they are regularly updated | No. of inspections done district-wise are as follows: |
| 4. | (a) Regular visits of the beat staff along with a Community/NGO members to the residences of older persons living alone | No. of visits made under each police station is to be given in Format C. |
| | (b) Senior Police Officers to also periodically interact with older persons living alone | No. of meetings held district/zone-wise in the last quarter are as follows: |
| 5. | Set up Senior Citizens' Special Cell at State and District Police Headquarters to coordinate and monitor safety and security of older persons | Date of notifications and date from which functioning started to be given. |
| 6. | Set up 24x7 Senior Citizens' toll free Helpline(s) (DGP to decide number of Helplines required based on population of senior citizens) | Toll free no. started and call outcomes could be given. |
| 7. | Establish Community Policing Programmes high proportion of older in areas with persons | Details of the programmes initiated and their activities could be given. |
| 8. | Issue Do's and Don'ts Guidelines for older persons to be followed by them for home security measures, while dealing with salespersons, while going out shopping or walking or to the bank etc. and distribute leaflets of guidelines and/or advertise through media. | Police should issue the same and publicise through their web-sites as well as through media interaction. Status of issue of 'Do's and Don'ts'. |

| 1 | 2 | 3 |
|-----|--|--|
| 9. | Organize sensitization programmes for older persons about police helplines, Do's and Don'ts guidelines, legal aid facilities, etc. available specially for them. | No. of meetings held district/zone-wise in the last quarter are as follows: |
| 10. | Identification of reputed NGOs experienced in the field and consulting and coordinating with them whenever necessary. | No. of NGOs identified and their activities in the quarter |
| 11. | SHOs to regularly visit old age homes if any, within his jurisdiction to apprise himself of problems being faced by the inhabitants. | No. of visits made to the old age homes (number) |
| 12. | Prompt attendance to complaints by older of harassment, deception etc. and cases of crimes against them. | No. of complaints received, no. disposed, no. referred to other authorities etc. |
| 13. | Senior Police Officers to periodically inspect progress of investigations of cases of complaints by older persons or crimes against them. | No. of inspections done district/zone-wise in the last quarter are as follows: |
| 14. | Establish advisory bodies of prominent senior citizens at State/District level which would periodically interact with the police regarding safety and security of older persons. | Date of notification and date(s) of meetings held by the advisory boards |

Format A

District/Zone-wise Senior Citizens in as on

[illegible]

Age-wise Classification of Senior Citizens

[illegible]

Format B

Police Station-wise Senior Citizens in _____ District/Zone as on _____
District/Zone

[illegible]

Format C

Police Station-wise visits of by beat staff to Senior Citizens in _____ District/
Zone as on _____

District/Zone

[illegible]